

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-534(PB)/2017

IN THE MATTER OF:

Bank of Baroda APPLICANT / PETITIONER
Vs.
Barnala Steel Industries Pvt. Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2018

Coram:

VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :- Mr. Naresh Kumar Sejwani, Advocate
For Financial Creditor

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present and Ld. Counsel for the Corporate Debtor is also present and represent that reply will be filed during the course of the day.

Taking into consideration the said representation, let the reply be filed during the course of the day, failing which, right to file reply will be closed. The Financial Creditor to file its rejoinder within a period of 5 days from today.

Let the matter be posted for enquiry on 28.2.2018.

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sdl-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.2.2018